

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1808/2000

Q New Delhi this the 12th day of September, 2000.

(S)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Harveer Singh S/O Resham Lal,
R/O 134-B, Mandir Marg,
New Delhi.

... Applicant

(By Shri R.N. Singh, Advocate)

-versus-

1. Union of India through
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. General Manager (Personnel),
Northern Railway,
Baroda House,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

The claim made in the present OA, we find, is hopelessly barred by limitation. According to applicant, he has been unlawfully and unduly kept out of services w.e.f. 1989-90. He claims directions to reinstate him back in service. A cause of action which ~~would have~~ arisen way back in 1990, in our view, cannot be redressed in the application filed in 2000. Repeated representations made by applicant will not extend the period of limitation.

2. Present OA, in the circumstances, is summarily rejected.

Govindan S. Tampi)
Member (A)

(Ashok Agarwal)
Chairman

/as/